

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

RAJYA SABHA

STARRED QUESTION NO. *180

TO BE ANSWERED ON 16.12.2025

LEGAL METROLOGY (PACKAGED COMMODITIES) RULES, 2011

*180. SHRI BHUBANESWAR KALITA:

Will the MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has revised the implementation timeline for Amendments in the Legal Metrology (Packaged Commodities) Rules, 2011;
- (b) if so, the standard effective dates and minimum transition period provided; and
- (c) how this change supports Ease of Doing Business and industry compliance?

ANSWER

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI PRALHAD JOSHI)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO.*180 FOR 16.12.2025 REGARDING LEGAL METROLOGY (PACKAGED COMMODITIES) RULES, 2011 ASKED BY SHRI BHUBANESWAR KALITA.

(a) : Yes, the Government has revised the implementation timeline for amendments to the Legal Metrology (Packaged Commodities) Rules, 2011, vide an order dated 28.01.2025 to ensure uniformity and provide adequate time for compliance.

(b) : As per the order, amendments in labelling provisions under the Legal Metrology (Packaged Commodities) Rules, 2011 will take effect from 1st January or 1st July and a minimum transition period of 180 days.

(c) : This revision supports Ease of Doing Business by giving industry sufficient time for changes in packaging and to utilise existing packaging material and make necessary revisions to their labels and declarations. This would prevent disruption in the supply chain and enable smooth adoption of the amendments, thereby improving overall compliance.
